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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

No. O.A. 350/906/2020 Date of order: 23.12.2020

Present: HON'BLE SMT. MANJULA DAS, MEMBER (J)

P. Vizialaxmi @ Pulla Prasanthi, wife of P. Durga Prasad Rao, aged about 55 years, residing at C/o Gupteswar Nath of Railway Quarter No. L/7 A1, Unit - 22, New Settlement, Kharagpur, Paschim Medinipore, Pin 721301, West Bengal.

...Applicant

-Versus-

1. Union of India, through the General Manager, South Eastern Railway, Garden Reach, Kolkata 700043.
2. The Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur, District - Paschim Medinipore, Pin - 721301.

...Respondents

For the Applicant : Sri A. Chakraborty & P. Mandal
For the Respondents : Sri R.K. Sarma, Railway SC



ORDER (ORAL)MANJULA DAS, MEMBER (A):-

Being aggrieved for non-settlement of family pension on account of death of husband, the applicant approached before this Tribunal under section 19 of the Administrative Tribunals Act 1985 with the following reliefs:



"An order do issue directing the respondents to grant family pension in favour of the applicant and also to pay arrears of family pension."

2. Heard Sri A. Chakraborty, learned counsel for the applicant and Sri R.K. Sharma, learned Railway Standing Counsel for the respondents.

3. It was submitted by Sri A. Chakraborty, learned counsel for the applicant that before approaching this Tribunal, the applicant did make representation

dated 16.09.2019 i.e. more than one year back, however, that has not yet been attended to or settled the family pension for which, the applicant is suffering and facing hardship.

4. On the other hand, Sri R.K. Sharma, learned Railway Standing Counsel appearing for the respondents, submitted that he wants to obtain instructions from the Railway department.

5. As the matter relates to family pension which is pending for more than one year before the respondent authorities, I deem it fit and proper to direct the respondent authorities more particularly respondent No. 2 i.e. the Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur to settle the issue at earliest, being the matter of family pension, within a period of two months from the date of receipt of a copy of this order. Accordingly, without



going into the merit of the case as well as without expressing any opinion, I direct the respondent No. 2 to consider the case of the applicant by taking into note of grievances as narrated in the representation dated 16.09.2019 made by the applicant and dispose of it by passing a reasoned and speaking order within a period of two months from the date of receipt a copy of this order.

6. It is made clear that whatever decision so arrived by the respondent No. 2 shall be communicated to the applicant forthwith.

7. Liberty is, however, granted to the applicant to approach before this Tribunal if his grievances are not redressed by the respondent authority within the stipulated period.



A handwritten signature in black ink, appearing to read 'J. S. K.' or a similar initials.

8. With the above directions O.A. stands disposed of. No order as to costs.

(MANJULA DAS)
MEMBER (J)

BD

